

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD
 BENCH AT : HYDERABAD

O.A. No.500/90

Date of Order:16.7.90

BETWEEN

B. Bairagi Naidu and
 S. Gnana Raju .. Applicants

Versus

1. The Flag Officer Commanding-
 in-chief, Eastern Naval Command,
 Visakhapatnam.

2. The Assistant Manager,
 Administration BMU Naval Base,
 Visakhapatnam. ..

Respondents

APPEARANCE

For the Applicants : Mr. K. Vinayakumar, Advocate

For the Respondents : Mr. E. Madan Mohan Rao, Addl.
 Standing Counsel for respondents

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CORAM

THE HON'BLE MR. BSN. JAYASIMHA, VICE CHAIRMAN

THE HON'BLE MR. D. SURYA RAO, MEMBER (JUDICIAL)

(Judgement of the Bench delivered by Hon'ble Shri D.SuryaRao)
 Hon'ble Member (J)

The applicants herein are the employees in the
 Eastern Naval Command working as skilled Arc Welder, Shaping
 Machine Operator respectively. They stated that the second
 respondent issued instructions through letter RC No. BMU/
 507/IND/PC Dt.19.4.90 reducing the pay scales from Rs.950-
 1500/- to Rs.825-1200/-. This was done pursuant to the

21/96
 25/7/90

(Contd.....2)

To

1. The Flag Officer, Commanding-in-Chief, Eastern Naval Command, visakhapatnam.
2. The Assistant Manager, Administration, BMU Navel Base, visakhapatnam.
3. One copy to Mr.K.vinayakumar, Advocate, 1-3-183/40/68/C2, Opp.Play Ground, Hyd.
4. One copy to Mr. E.Mamdanmohan Rao, Addl.CGSC, CAT.Hyd.Bench.
5. One spare copy.

F38 Lett
C/S pvm
ChMao

JNC
VAF

earlier direction No.CE/2446 dt.7.4.1990 Hqrs., Eastern Naval Command, Visakhapatnam. The applicants contend that their pay could not be reduced without a proper notice.

2. We have heard Shri K. Vinaya Kumar, learned counsel for the applicant, and Shri E. Madan Mohan Rao, Addl. Standing Counsel for the Respondents, who has taken notice on behalf of the respondents on our direction at the stage of admission. Shri Vinayakumar states that the applicant No.2 preferred an appeal dt.5.5.90 stating that the pay should not have been reduced and protesting the same. He represents that the applicant No.1 also filed an appeal. Shri Madan Mohan represents that the application is premature and is liable to be dismissed since even before the disposal of the representations by the respondents, the applicants have rushed to the Court. The application is therefore barred under Sec.20 of the Admn. Tribunals Act. We have considered these submissions carefully. It is clear that the application is premature and liable to be dismissed. However, in the facts and circumstances of the case we direct the respondents to dispose off the representation expeditiously and till the disposal of the representation, not to effect any recovery or reduce the salary of the applicants. The application is therefore dismissed as premature. ^{but subject to the above direction, p-} No order as to costs.

B.N. Jayasimha
(B.N. JAYASIMHA)
VICE CHAIRMAN

D. Surya Rao
(D. SURYA RAO)
MEMBER (JUDICIAL)

Dictated in the open court
Dt.16.7.1990.

Superseded by
S/o Dy. Registrar (J)

MSN
197. (3)

CHECKED BY

APPROVED BY

TYPED BY

COMPARED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. B.N. JAYASIMHA : V.C.
AND
THE HON'BLE MR. D. SURYA RAO : MEMBER (JUDG)
AND
THE HON'BLE MR. J. NARASIMHAMURTHY : M(J)
AND
THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

DATE : 16/7/90

ORDER / JUDGMENT

M.A./R.A./C.A./No. in

T.A. No.

W.P. No.

D.A. No. 500/90

Admitted and Interim directions issued.

Allowed.

Dismissed for default.

Dismissed as withdrawn.

Dismissed.

Disposed of with direction.

M.A. ordered/Rejected.

No order as to Central Administrative Tribunal

